Note :— 1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Division Benches.

2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.

3.All matters would be listed as per roster. Tied up and part- heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.

4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

## SITTING OF BENCHES OF PATNA HIGH COURT FROM 05th NOVEMBER, 2019 DIVISION BENCHES

1. Hon'ble The Chief Justice & Hon'ble Mr. Justice Ashutosh Kumar	<ul> <li>I. CWJC –Group-6- Relating to PIL (Up to 2017)</li> <li>II. CWJC- Group-7 Relating to Validity of Acts, Rules &amp; Regulations etc. (up to 2016)</li> <li>III. CWJC- Group-10 - Relating to Judicial Service</li> <li>IV.CWJC- Group-11— CAT Matters - Orders, Admission &amp; Hearing.</li> <li>V. CWJC - Group-23Company Appeal (D.B.)</li> <li>VI. Group-30LPA (From 2018) Orders, Admission &amp; Hearing.</li> <li>VII. Cr. WJC- Group-53- Including Habeas corpus (D.B.) – Orders, Admission &amp; Hearing.</li> <li>VIII. Civil Review (D.B.) —Orders, Admission &amp; Hearing</li> <li>IX. MJC- (D.B.) Contempt- Orders, Admission &amp; Hearing.</li> <li>X. Original Criminal Misc.(D.B.)</li> <li>XI. Referred matters civil and criminal –Orders, Admission &amp; Hearing</li> <li>XII. Specially Assigned Matters</li> </ul>
2. Hon'ble Mr. Justice Dinesh Kumar Singh & Hon'ble Mr. Justice Arvind Srivastava	I. CWJC –Group-6- Relating to PIL (From 2018) II. CWJC- Group-7 Relating to Validity of Acts, Rules & Regulations etc. (From 2017) III. Group-30LPA (Up to 2014)- Orders, Admission & Hearing. IV. Group 32 (i)(Family Court Matters) V. Group 32(iii) M.A. (D.B.) (other than family court &Tax Matters VI. Group-56 – Govt. Appeal (D.B.) VII. Any other criminal (D.B.) matters not assigned to any other D.B. Orders, Admission & Hearing. VIII. Specially Assigned Matters

3. Hon'ble Mr. Justice Hen Hon'ble Mr. Justice Pr		<ul> <li>&amp;I. Cr. Appeal (D.B.)Group- 41 Orders, Orders on Petitions &amp; Admission</li> <li>II. Cr. Appeal (D.B.)Group- 41 Hearing (Other than Custody matters)</li> <li>III. Cr. Appeal (D.B.)-Group- 41- Hearing (above 10 years old)</li> <li>IV. Criminal Appeals (D.B.)Group- 41</li> <li>(Custody matters)-Orders, Orders On Petitions &amp; Hearing</li> <li>V. Death ReferenceGroup- 55—Hearing</li> <li>VI. Group- 53Cr. WJC (D.B.) B.C.C. Act— Orders, Admission &amp; Hearing.</li> <li>VII. Specially Assigned Matters</li> </ul>
4. Hon'ble Mr. Justice Sh Hon'ble Mr. Justice Pa		<ul> <li>I. CWJC-Group-8- Relating to All Direct and Indirect Taxation etc.</li> <li>II. CWJC-Group-9- State Taxation Matters, M.V. (Taxation) Orders, Admission &amp; Hearing</li> <li>III. Group-30LPA (Related to Anganwadi) Orders, Admission &amp; Hearing.</li> <li>IV. Group-30-LPA (2015-2017)-Orders, Admission &amp; Hearing</li> <li>V. Group 32(ii)(M.A. Taxation Matters)Orders, Admission &amp; Hearing</li> <li>VI. Group- 34- Commercial Appellate Division Matter</li> <li>- Orders, Admission &amp; Hearing</li> <li>VII. CWJC-Group-36Supreme Court Appeal</li> <li>VIII. Civil writ Petition arising from orders of Commercial Courts and Commercial Divisions.</li> <li>IX. MJC- (D.B.)— Orders, Admission &amp; Hearing</li> <li>X. Second Appeal (D.B.)Orders, Admission &amp; Hearing</li> <li>XI. Any other civil D.B. matters not assigned to any other D.B.</li> <li>XII. Specially Assigned Matters</li> </ul>
	<u>CIVIL &amp; CRIM</u>	IINAL SINGLE BENCHES
1. Hon'ble The Chief Justi AT 2.15 P.M	се	I. Request case – (Group – 35) - Only On Friday II. Specially Assigned Matters
2. Hon'ble Mr. Justice Ash	wani Kumar Singh	I. Group -2 -C. MiscOrders, Admission & Hearing II. Group- 54 -Cr. WJC (S.J.)- Orders, Admission & Hearing III. Specially Assigned Matters
3. Hon'ble Mr. Justice Vika	ash Jain	I. Group -1 -Certificate Appeal II. Group -3 -Civil Ref. III. Group -19 -Election Matters IV. Group — 24 to 27 -Company Matters — Orders, Admission & Hearing V. Group -31 -Matrimonial Ref. VI. Group -33 -Test Case VII. Group -39 -Test Suit VIII. Group -61- Original Cr. Misc. (Company Matters Related) — Orders, Admission & Hearing IX. Specially Assigned Matters

4. Hon'ble Mr. Justice Ahsanuddin Amanullah	I. Group-33 –MJC Orders, Admission & Hearing II. Group – 52 -Cr. Revision- (2018) Orders, Admission & Hearing III. Specially Assigned Matters
5. Hon'ble Mr. Justice Aditya Kumar Trivedi	I. Group – 42 -Cr. Appeal- Cr. Appeal- Women & Children related matters II. Group – 43 – Cr. Appeal (S.J.)- Except Bail matters arising from SC/ST (P) Act. III. Group – 44 -Cr. Appeal U/S 341 Cr. PC. Orders, Admission & Hearing. IV. Specially Assigned Matters
6. Hon'ble Mr. Justice Rajendra Kumar Mishra	I. Group – 46 -Criminal Misc A/Bail / Cancellation of Bail II. Group – 52 – Cr. Rev. (up to 2015) III. Group – 59 SLA Orders, Admission & Hearing IV. Specially Assigned Matters
7. Hon'ble Mr. Justice Chakradhari Sharan Singh	I. CWJC- Group-13 Service Matters (From 2017) Orders , Admission & Hearing II. CWJC- Group- 20 (Industrial Law)- Orders , Admission &Hearing III. Specially Assigned Matters
8.Hon'ble Mr. Justice Prabhat Kumar Jha	I. Group- 17Land Related -Order, Admission & Hearing II. Group-36 -Supreme Court Appeal III. Group -37 -Second Appeal (From 1991) IV. Group-40 -Title SuitOrders, Admission & Hearing. V. Specially Assigned Matters
9. Hon'ble Justice Smt. Anjana Mishra	I. Group-21 -Environment related Orders, Admission & Hearing II. Group – 29 -F.AOrders & Hearing. III. Group – 46 -Criminal Misc R/Bail IV. Specially Assigned Matters
(At 2.15 P.M.)	I. Group – 12 -Education Matters- II. Group – 14 -Education ServiceOrders, Admission & Hearing.
10. Hon'ble Mr. Justice Ashutosh Kumar AT 2.15 P.M.	I. Group – 45 - Quashing Orders, Admission & Hearing II. Specially Assigned Matters + Tiedup Matters
11. Hon'ble Mr. Justice Sudhir Singh	I. Group – 46 -Criminal Misc R/Bail II. Group – 52 -Cr. Revision- (2019) Orders, Admission & Hearing III. Specially Assigned Matters
12. Hon'ble Mr. Justice Vinod Kumar Sinha	I. Group – 46 -Criminal Misc A/Bail II. Group- 49 -Transfer III. Group- 50 – others IV. Group- 51 – Criminal Reference V. Group – 52- Cr. Rev- (2016 to 2017) Orders, Admission & Hearing. VI. Specially Assigned Matters

13. Hon'ble Mr. Justice Rajeev Ranjan Prasad	I. Group-16 -Trade & Commerce II. Group-18 -Matters arising out of municipal Act, panchayat Act, Co-operative Societies Act including Election matters (except education service) Orders, Admission & Hearing III. Specially Assigned Matters
14. Hon'ble Mr. Justice S. Kumar	I. Group-37 -Second Appeal (up to 1990) II. Group- 5 -Civil RevisionOrders, Admission & Hearing. III. Group- 32 –Misc. Appeal IV. Specially Assigned Matters
15. Hon'ble Mr. Justice Madhuresh Prasad	I. Group-13 Service Matters -other than Education Service- (up to 2016) II. Specially Assigned Matters
16. Hon'ble Mr. Justice Mohit Kumar Shah	I. Group- 15 –Retirement benefits-Orders, Admission & Hearing II. Group- 22 -Miscellaneous-Orders, Admission & Hearing III. Specially Assigned Matters
17. Hon'ble Mr. Justice Prakash Chandra Jaiswa	I. Group-43 -Cr. Appeal (S.J.)- relating to A/Bail + R/Bail arising from SC/ST (P) Act. II. Specially Assigned Matters
18. Hon'ble Mr. Justice Anjani Kumar Sharan	I. Group – 46 -Criminal Misc R/Bail II. Specially Assigned Matters
19. Hon'ble Mr. Justice Anil Kumar Sinha	I. Group – 46 -Criminal Misc A/Bail II. Group – 57 Govt. Appeal (S.J.) - Orders, Admission & Hearing III. Specially Assigned Matters

Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.